

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3918  
ANSWERED ON:18.02.2014  
APPROPRIATION OF SURPLUS FUNDS  
Bairwa Shri Khiladi Lal

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any provision for appropriation of surplus funds sanctioned under the State Disaster Response Fund (SDRF) and the National Disaster Response Fund (NDRF) for State planning;
- (b) if so, the details thereof;
- (c) whether there is any provision to constitute the District Disaster Response Fund;
- (d) if so, the details thereof; and
- (e) the manner in which the guidelines for assistance under NDRF and SDRF are revised in view of price rise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a)&(b): The guidelines for Constitution and Administration of State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) are based on the recommendations of 13th Finance Commission. There is no provision for appropriation of surplus funds for State planning sanctioned under SDRF/NDRF.
- (c) & (d): In this context, it is stated that the proposal to constitute inter-alia the District Disaster Response Fund (DDRF) was referred to 13th Finance Commission, which were of the view that setting up of this fund be left to the discretion of the states.
- (e): In pursuance to the provision of the Disaster Management Act, 2005, the Government of India has notified the constitution of the National Disaster Response Fund on 28th September 2010. Further keeping in view of the various factors including price rise, provision of the DM Act, 2005 and the recommendations of 13th Finance Commission, GOI has framed guidelines on constitution and administration of SDRF and NDRF. The guidelines relating to both the funds are available on the website of this Ministry; <http://ndmindia.nic.in>.